

ITEM NO.1

COURT NO.15

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5299/2012

BHANU PRATAP SINGH & ANR.

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH THR.
PRINCIPAL SECRETARY & ANR.

RESPONDENT(S)

(IA No. 76481/2022 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

SLP(C) No. 26896/2013 (XI)
(IA No. 7/2015 - EXEMPTION FROM FILING O.T.)

Date : 06-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Mr. Purushottam Sharma Tripathi, AOR
Mr. Ravi Chandra Prakash, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Amit, Adv.
Mr. Abhishek Tripathi, Adv.

Mr. Rameshwar Prasad Goyal, AOR
Mr. S.k.rungta, Sr. Adv.
Mr. Prashant Singh, Adv.
Mr. Shivankur Shukla, Adv.
Mr. Rahul Dadwal, Adv.
Ms. Nirmala Singh, Adv.

For Respondent(s)

Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Ms. Shreya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

Mr. Ardhendhumauli Kumar Prasad, AOR

Mr. Yadav Narendra Singh, AOR

Mr. Nikhil Majithia, AOR

UPON hearing the counsel, the Court made the following
O R D E R

IA No. 76481/2022

1. Issue notice.
2. Reply shall be filed within four weeks.
3. Rejoinder affidavit, if any, shall be filed within two weeks.
4. List thereafter.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)